

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**MONDAY, THE TENTH DAY OF JUNE  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

**WRIT APPEAL NO: 563 OF 2024**

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order Dated 07/03/2024 Passed In I.A.No.3 of 2024 in W.P.No.77 of 2024 on the file of the High Court.

**Between:**

Y. Jaihind Reddy, S/o Late Sri Raji Reddy, Aged about 72 years, Occ. Business, R/o Plot No. 52, Flat No. 102, Monarch Apartments, Road No 2, Jubilee Hills, Hyderabad.

**...APPELLANT**

**AND**

1. Gokaraju Harish Varma, S/o Gokaraju Rukmangadha Raju, Aged about 39 years, Occ Private Service, R/o 287C, Flat No 303, Road No 11, Near Ramalayam, Addagutta, Kukatpally Hyderabad 500072.

**...RESPONDENT/WRIT PETITIONER**

2. The State of Telangana, rep. by its Principal Secretary, Power and Energy Department, Secretariat, Hyderabad,
3. Southern Power Distribution Company Limited of Telangana State, rep. by its Chairman and Managing Director, Office at Mint Compound, Hyderabad.
4. Southern Power Distribution Company Limited of Telangana State, Rep. by its Superintending Engineer, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
5. Southern Power Distribution Company Limited of Telangana State, Rep. by its Assistant Engineer- Operations-Narsingi, Narsingi, Gandipet Mandal, Ranga Reddy District

**...RESPONDENTS**

**IA NO: 4 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant interim suspension of the order dated 07/03/2024 passed by the learned single judge in I.A.No.3 of 2024 in W.P. No. 77 of 2024, pending Writ Appeal in the interest of justice.

**Counsel for the Appellant: SRI K.ASHOK REDDY, REP. FOR  
SRI SANTHOSH CHALLA**

**Counsel for the Respondent No.1: M/s. CH.VENGAMAMBA, REP. FOR  
M/s. CHINTALAPUDI LAKSHMI KUMARI**

**Counsel for the Respondent No.2: GP FOR ENERGY**

**Counsel for the Respondent No.3 to 5: SRI R.VINOD REDDY,  
SC FOR TSSPDCL**

**The Court delivered the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HON'BLE SHRI JUSTICE ANIL KUMAR JUKANTI

WRIT APPEAL No.563 of 2024

**JUDGMENT:** (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. K.Ashok Reddy, learned counsel represents  
Mr. Santhosh Challa, learned counsel for the appellant.

Ms. Ch. Vengamamba, learned counsel appears for  
Ms. Chintalapudi Lakshmi Kumari, learned counsel for  
respondent No.1.

Mr. R. Vinod Reddy, learned Standing Counsel for  
Southern Power Distribution Company Limited of Telangana  
State, for respondent Nos.3 to 5.

2. This intra court appeal has been filed against order dated  
07.03.2024 passed in I.A.No.3 of 2024 in W.P.No.77 of 2024,  
by the learned Single Judge.

3. Learned counsel for the parties jointly submit that the  
controversy involved in the instant Writ Appeal is squarely  
covered by the common judgment dated 08.04.2024 passed by

this Court in Writ Appeal Nos.252, 253, 256 and 257 of 2024. It is further pointed out by Sri J. Prabhakar, learned Senior Counsel that Special Leave Petitions to Appeal (C) Nos.11536-11537 of 2024 filed against the aforesaid common judgment dated 08.04.2024 have been withdrawn by the petitioner in the aforesaid Special Leave Petitions, who is respondent No.1 in W.A.Nos.256 and 257 of 2024, on 22.05.2024. A copy of the aforesaid order passed by the Supreme Court is placed on record.

4. In view of aforesaid submissions, the following directions are issued.

The application submitted by a person seeking electricity connection has to be decided on the touchstone of criteria laid down in Clause 5 of General Terms & Conditions of Supply by TSSPDCL. The impugned order passed by the learned Single Judge is therefore set aside. TSSPDCL is directed to process the application submitted by respondent No.1 in accordance with the criteria prescribed under Clause 5 of General Terms and Conditions of Supply. Needless to state that the appellant shall also be heard by TSSPDCL besides the



application submitted by respondent No.1 for grant of electricity connection. It is made clear that this Court has not expressed any opinion on merits of the claims of the rival parties as the same has to be examined by TSSPDCL. The application preferred by respondent No.1 shall be decided by TSSPDCL by a speaking order within a period of two (2) months from today.

5. Accordingly, the Writ Appeal is disposed of.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- CH.VENKATESWARULU  
DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

To,

1. The Principal Secretary, Power and Energy Department, Secretariat, Hyderabad, State of Telangana.
2. The Chairman and Managing Director, Southern Power Distribution Company Limited of Telangana State, Office at Mint Compound, Hyderabad.
3. The Superintending Engineer, Southern Power Distribution Company Limited of Telangana State, O/o ADE/Operation/ Rajendranagar, 33/11KV Rajendranaga Sub-Station Premises, Near Pillar No. 232, Main Road, Upperpally, Hyderabad.
4. The Assistant Engineer- Operations-Narsingi, Southern Power Distribution Company Limited of Telangana State, Narsingi, Gandipet Mandal, Ranga Reddy District
5. One CC to SRI SANTHOSH CHALLA, Advocate [OPUC]
6. One CC to M/s. CHINTALAPUDI LAKSHMI KUMARI, Advocate [OPUC]
7. One CC to SRI R.VINOD REDDY, SC FOR TSSPDCL [OPUC]
8. Two CCs to GP FOR ENERGY, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

BSR



**HIGH COURT**

**DATED: 10/06/2024**

**JUDGMENT**

**WA.No.563 of 2024**



**DISPOSING OF THE WRIT APPEAL,  
WITHOUT COSTS**

12  
24/09/24  
V.K